GOVERNMENT OF INDIA

MINISTRY OFYOUTH AFFAIRS AND SPORTS

RAJYA SABHA

QUESTION NO18.11.2010

ANSWERED ON

CHANGES IN SPORTS AUTHORITY OF INDIA .

1081 Shri P. Rajeeve

Will the Minister of COALCOALCOALCOALYOUTH AFFAIRS AND SPORTS be pleased to state :-

(a)whether in the light of corruption charges and administrative apathy in the conduct of sports affairs in the country in the lead up to the Commonwealth Games, has the Ministry sought to initiate consultations to bring long due changes in the Sporting Authorities of India and their management of sports affairs in the country; and

(b)if so, the details thereof, and if not, the reasons therefor?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS

(SHRI PRATIK PRAKASHBAPU PATIL)

(a) &(b):The Government has been insisting on adoption of good governance practices by all National Sports Federations (NSFs) including Indian Olympic Association (IOA). These include fair, transparent and democratic elections of office bearers, age and tenure limits for office bearers, representation of sportspersons on the elected body, financial accountability, etc. This matter was also discussed at a meeting with International Olympic Committee (IOC) officials in June, 2010 in Lausanne, Switzerland in which IOA had committed to revise its own Constitution in accordance with the Olympic Charter and the basic principle of good governance for the organization of Olympic movement. In addition to above, the Government has introduced a system, of grant of annual recognition to NSFs. Under this system all aspects of the functioning of a NSF are duly scrutinized before according recognition. The Government has also issued revised guidelines on age and tenure limit of office bearers of the NSFs, which some federations opposed in the Delhi High Court, but the Hon'ble Court has refused to stay the guidelines. The Government has also appointed Government observers to oversee the selection process of the teams for participation in various international events for fair and impartial selection. With regard to financial accountability, all NSFs are required to submit their annual statement of accounts, including utilization certificate for grants released by the Government. As per the General Financial Rules, fresh grants are released only on receipt of utilization certificates of previous grants as soon as they become due.